

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3053
ANSWERED ON:27.07.2009
LAW SUBJECT IN SECONDARY EDUCATION
Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is a proposal to include law subject in secondary/higher secondary education;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANBESWARI)

(a) to (c): There is no proposal at present to include 'law' as a separate subject at secondary or higher secondary stage. However, syllabi for secondary stage, developed by National Council of Educational Research and Training (NCERT) based on National Curriculum Framework (NCF), 2005, include elements of law in various subjects, and specifically in Political Science and Economics, e.g. citizen's rights in democracy, consumer awareness, etc. Further NCERT's syllabus of Political Science in Class XI includes themes on Indian Constitution, social justice, rights, and citizenship. Central Board of Secondary Education has introduced an elective course 'Human Rights and Gender Studies' in the higher secondary stage.